

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 3405/2023

(Arising out of impugned final judgment and order dated 03-03-2023 in CRMM No. 2046/2021 passed by the High Court of Punjab & Haryana at Chandigarh)

UNION TERRITORY OF CHANDIGARH

Petitioner(s)

VERSUS

MOHIT DHAWAN

Respondent(s)

(FOR ADMISSION and IA No.52957/2023-EXEMPTION FROM FILING O.T. and IA No.52958/2023-INTERVENTION/IMPLEADMENT and IA No.52956/2023-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.54949/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 17-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. K.M. Nataraj, ASG  
Mr. Shreekant Neelappa Terdal, AOR  
Mr. Kanu Agrawal, Adv.  
Mr. Bhuvan Kapoor, Adv.  
Mr. Madhav Sinhal, Adv.  
Mr. Parantap Singh, Adv.  
Mr. Dr. N. Visakamurthy, Adv.

For Respondent(s) Mr. Prashant Bhushan, AOR  
Mrs. Neha Rathi, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice on the special leave petition as well as on the application for impleadment.

Mr. Prashant Bhushan, learned Advocate on Record accepts notice on behalf of the respondent. Hence service of formal notice is dispensed with.

Objection, if any, be filed within two weeks. Rejoinder affidavit, if any, be filed within two weeks thereafter.

In the meantime, the matter shall not be precipitated pursuant to the directions of the High Court through the impugned order.

Further the petitioner is directed to retain and preserve the call details, CCTV footage and all electronic records existing as on today.

List the matter after five weeks.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR